

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1124

ANSWERED ON:23.11.2007

REGULARIZATION OF UNAUTHORISED COLONIES

Adhalrao Patil Shri Shivaji;Chowdhury Shri Adhir Ranjan;Kanodia Shri Mahesh Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government has drawn up detailed guidelines to regularize unauthorized colonies in the capital;
- (b) if so, the details of the guidelines drawn up for the purpose;
- (c) the implementation status thereof;
- (d) the funds required for the purpose; and
- (e) the manner in which the Government is likely to meet the financial need?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): Yes, Sir.

(b): Salient features of the guidelines are as under:

(i) All unauthorized colonies (except those inhabited by affluent sections of society) as existed as per aerial survey of 2002 will be eligible for regularization subject to the condition that they fulfill the conditions mentioned in the guidelines. `Habitations` existing as on 31.3.2002 that have come up as extension to village abadi and have not been notified as Lal Dora extension to village abadi, would also be eligible for regularization on the same lines as unauthorized colonies.

(ii) Following types of colonies or parts thereof would not be considered for regularization:

(a) Colonies / parts of colonies falling in notified or reserved forest areas.

(b) Colonies / parts of colonies which pose hindrances in the provision of infrastructure facilities or fall in the area of ROW of existing / proposed railway lines; Master Plan roads and major / trunk water supply and sewerage lines.

(c) Colonies where more than 50% plots are un-built on the date of formal announcement of regularization scheme.

(d) No regularization would be done, of colonies or parts of colonies, whether on private or public land, if it violates the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(iii) There shall be a Registered Resident Society in each colony for liaison with the concerned local body/DDA/GNCTD in respect of issues pertaining to the regularization process.

(iv) The colonies have been categorized into three groups for recovery of cost of undeveloped public land. The plot holders shall pay prevailing cost of acquisition of agricultural land plus penalty for undeveloped public land. In case of developed public land, the land rate shall be the rate as notified by DDA plus penalty.

(v) Recovery of development charges and modalities for undertaking developmental works will be decided by the GNCTD.

(vi) The work relating to regularization including finalization of boundaries of each colony, preparation and implementation of development works involving agencies concerned would be undertaken, coordinated, monitored and supervised by GNCTD.

(c): A copy of the revised guidelines has been sent to GNCTD and DDA for taking necessary preparatory steps. GNCTD has informed that it has issued public notice in leading newspapers inviting lay-out plan and other information from resident associations/resident societies. However, actual regularization of unauthorized colonies is subject to the orders of Supreme Court and Delhi High Court.

(d)&(e): GNCTD has reported that it has sufficient funds for providing basic amenities in the unauthorized colonies in a phased manner. GNCTD has approved the creation of a `special fund for development of unauthorized colonies` with an outlay of Rs.2800 crore in the 11th Plan to meet the anticipated expenditure for provision of

(i) water supply,

(ii) sewerage,

(iii) roads,

(iv) drains and sanitation services, and

(v) community and miscellaneous services.